

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

ALLAHABAD this the 17th day of **September**, 2013.

Civil Misc. Restoration Application No. 62 of 2011

IN

Original Application Number. 903 OF 2005.

HON'BLE MR. SHASHI PRAKASH, MEMBER (A)

Smt. Pushp Lata and another.

.....Applicant.
VE R S U S

Union of India and others

.....Respondents

Advocate for the applicant: Shri Pramod Kumar Singh
Advocate for the Respondents: Shri Anil Kumar

O R D E R

Heard Shri P.K. Singh, learned counsel for the applicant and
Shri Anil Kumar for respondents.

2. Learned counsel for the applicant argued that the Misc.
Application No. 62/2011 has been filed for recall of the order dated
26.03.2010 by which the Misc. Application No. 865/2010 has been
rejected by this Tribunal.

3. Learned counsel for respondents raised a preliminary
objection and stated that the M.A No. 865/2010 had been

Sn

dismissed by this Tribunal on 26.03.2010 after hearing counsel for both sides and taking into consideration the arguments advanced by the learned counsel for the applicant at that time.

4. It is evident from the order dated 26.03.2010 that it has been passed after hearing counsel for either sides and not ex-parte. Accordingly, I do not find any merit to interfere in the order dated 26.03.2010, hence, the restoration application is dismissed.

C. hanum
MEMBER- A.

Anand....